कि लापरवाही के कारण उपरोक्त घटना हुई ? इसके अलावा कितने उत्पादन की हानि हुई है और उस होने वाली हानि का मूल्य कितना है ?

पेट्रोलियम और रसायन मंत्री (श्री हुमायून् कबिर) : वहां पर कौन कर्मचारी मौजूद था और जिम्मेदार था वह तो मैं नहीं बतला सकता लेकिन वह एक ऐक्सीडेंट था जैसा कि पहली रिपोर्ट में बतलाया गया था कि कभी कभी गैस प्लांट लीक करने से और उस पाइप में से गैस ऐसकेप करने से ऐक्स-प्लोजन हुआ और आग लग गई । कैमिकल प्लांट में इस तरह की दुर्घटनायें ऐक्सीडेंट्स कभी कभी हो जाया करती हैं लेकिन बहरहाल हमें भविष्य के लिए होशियार हो जाना चाहिए । लौस जो बताया गया है वह 830 टन ऐमोनिया का प्रोडक्शन कम हुआ अब उससे जितनी फर्टिलाइजर पैदा होती है उसका हिसाब लगायें तो अन्दाजन 8 या साढ़े 8 लाख रुपये का नुकसान हुआ है ।

श्री हुकम चन्द कछवाय : जिसकी देखरेख में था उसके बारे में क्या हुआ ? जिन कमचारियों की लापरवाही के कारण यह गड़बड़ और दुर्घटना हुई उनका क्या बना ?

अध्यक्ष महोदय : गड़बड़ कोई नहीं हुई बल्कि ऐक्सीडेंटली वाटर इनलैट पाइप लीक कर गया ।

Papers to be laid on the Table.

Shri Nath Pai (Rajapur): Mr. Speaker, before you proceed, as one concerned that your authority should be upheld may I know what happened to your direction yesterday that the calling attention notices were in arrears.

Mr. Speaker: I am putting two notices today; the second one will be taken up at 5 O'clock. They will all be disposed of very soon.

Shri Nambiar (Tiruchirapalli): My calling attention notice also?

Mr. Speaker: I cannot say whether I have admitted it or not. I will dispose of those that are admitted within 3-4 days.

Shri Nambiar: Kerala now comes under this House directly.

Mr. Speaker: It is not to be argued here.

Shri S. M. Banerjee (Kanpur): Sir, I am not referring to the calling attention notice as such.

Mr. Speaker: He refers to it by some other name.

Shri S. M. Banerjee: Whenever a strike takes place, there should be specific instructions. Now, what they do is, when the strike is over, they come here and make a statement.

Mr. Speaker: Papers to be laid.

12.08 hrs.

PAPERS LAID ON THE TABLE

Notification under Compulsory Deposit Scheme Act

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to lay on the Table a copy of the Compulsory Deposit (Income-tax Payers) Fourth Amendment Scheme, 1964, published in Notification No. G.S.R. 1486, dated the 8th October, 1964, under section 16 of the Compulsory Deposit Scheme Act, 1963. (Placed in Library. See No. LT-3442/64).

Annual Report and audited accounts of Pyrites and Chemicals Development Company Limited

The Minister of State in the Ministry of Petroleum and Chemicals